[Shri Govinda Menon]

submit that the only forum before which it can be raised is the Supreme Court, after the election.

13.03 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at two minutes past Fourteen of the Clock

SHRI GADILINGANA GOWD *in the Chair*

SHRI JYOTIRMOY BASU (Diamond Harbour) :**

MR. CHAIRMAN : Nothing that he has said will go on record. These matters should not have been raised at this time without prior notice. This is not zero hour.

QUESTION OF PRIVILEGE AGAINST THE "INDIAN EXPRESS"

श्री शशि भूषण (खारगोन) : सभापति महोदय, मैं आप का ध्यान दिल्ली से प्रकाशित अंग्रेजी दैनिक 'इण्डियन एक्सप्रेस' में छपे समाचार की ओर दिलाना चाहता हूं, जिस में मेरी प्रतिष्ठा पर आघात पहुचाने का जानबूझ कर कुटिलतापूर्ण प्रयत्न किया गया है। 29 जुलाई, 1969 को बैंक राष्ट्रीयकरण के सम्बन्ध में सदन में हुई बहस में मैंने अपने सुझाव में जो कुछ भी कहा, इस समाचार-पत्र ने उसके बिल्कुल विपरीत प्रकाशित किया जो कि सदन तथा सदस्य दोनों की मर्यादा के विरुद्ध है। सदन में मेरी वार्ता संसद् के रिकार्ड में उपलब्ध है। इस समाचार पत्र में प्रकाशित किया गया है कि मैंने श्रीमती शारदा मुखर्जी को सी० आई० ए० का एजेंट था बैंक राष्ट्रीयकरण संबंधी बिल को सेबोटाज करने को दोषी ठहराया है, जो कि निराधार असत्य है क्योंकि सदन के रिकार्ड में कहीं उसका जिक्र नहीं है। श्रीमती शारदा मुखर्जी सदन की प्रतिष्ठित और माननीय सदस्या हैं और व्यक्तिगत तौर पर मैं उनका हमेशा आदर करता रहा हूं, ऐसी स्थिति में उनके सम्बन्ध में इस प्रकार की बात कहने का कोई प्रश्न ही नहीं उठता और न ही मेरी ओर से क्षमा याचना का, जैसा कि मेरे सम्बन्ध में इस समाचार-पत्र में लिखा गया है।

इस समाचार पत्र की नीति जान बूझकर उन सभी सरकारी निर्णयों का विरोध करना है जिन में सामान्य-जन की भलाई निहित होती है तथा पूंजीपतियों, इजारेदारी का विरोध होता है। जब से बैंक राष्ट्रीयकरण का प्रश्न उठा है, इस समाचार-पत्र ने उससे सम्बन्धित वक्तव्यों को पार्टी में फूड डालने के लिए और उसकी प्रतिष्ठा को धक्का पहुंचाने के लिए हमेशा गलत ढंग से प्रस्तुत किया है। इतना ही नहीं आज तक यह समाचार-पत्र प्रत्येक उस निर्णय को जो जनता की भलाई के लिए लिया जाता रहा है, विदेशी इशारों की प्रतिक्रिया कहता रहा है।

अतः आप से अनुरोध है कि इस पत्र (इण्डियन एक्सप्रेस) द्वारा सदन की कार्रवाई को तोड़ मरोड़ कर गलत छापने के सिलसिले में, विशेषकर मेरे सम्बन्ध में जैसा कि इस समाचार पत्र द्वारा भ्रम फैलाया गया है, मुझे इस प्रस्ताव को विशेषाधिकार समिति को सौंपे जाने की अनुमति प्रदान करें ताकि इसके लिए उत्तरदायी इस समाचार-पत्र के मालिकों तथा संपादक के विरुद्ध आवश्यक कार्रवाई की जा सके।

MR. CHAIRMAN : According to past practice, the Editor will be asked to explain After the receipt of his reply, further action will be taken.

**Not recorded.

SHRI S. M. BANERJEE (Kanpu) : Now, another explanation is needed from Shrimati Sharda Mukerjee.

MR. CHAIRMAN : No.

14.05 hrs.

PAPERS LAID ON THE TABLE

INTERNATIONAL SUGAR AGREEMENT AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy of the Text of International Sugar Agreement, 1968, adopted by the Final Plenary Meeting of the United Nations Sugar Conference on 24th October, 1968 as amended by the Legal and Drafting Committee in according with the final resolution of the Conference. [*Placed in Library. See* No. LT—1556/69].

(2) A copy of Notification No. G.S.R. 1274 published in Gazette of India dated the 31st May, 1969, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955. [*Placed in Library See* No. LT—1557/69].

(3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1969, published in Notification No. G.S.R. 1122 in Gazette of India dated the 9th May, 1969.

(ii) G.S.R. 1212 (Hindi version) published in Gazette of India dated the 24th May, 1969, rescinding the Madhya Pradesh Coarse Grains (Export Control) Order, 1964.

(iii) G.S.R. 1235 published in Gazette of India dated the 22nd May, 1969.

(iv) G.S.R. 1409 (Hindi and English versions) published in Gazette of India dated the 13th June, 1969 making certain amendment to Notification No. G.S.R. 764 dated the 5th March, 1969.

(v) The Roller Mills Wheat Products (Ex-Mill) Price Control (Second Amendment) Order, 1969, published in Notification No. G.S.R. 1413 in Gazette of India dated the 16th June, 1969.

(vi) The Sugarcane Press-mud (Control) Amendment Order, 1969, (Hindi and English versions) published in Notification No. G.S.R. 1551 in Gazette of India dated the 30th June, 1969.

(vii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1969, published in Notification No. G.S.R. 1722 in Gazette of India dated the 14th July, 1969.

(viii) The Wheat Roller Flour Mills (Licensing and Control) Second Amendment Order, 1969, published in Notification No. G.S.R. 1724 in Gazette of India dated the 17th July, 1969.

(ix) The Foodgrains (Prohibition of use in Manufacture of Starch) Amendment Order, 1969, published in Notification No. G.S.R. 1725 in Gazette of India dated the 17th July, 1969.